

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.204/MP/2022 along with IA No. 16/2023

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioners and the Respondent under the Agreement for Procurement of Power under Pilot Scheme-II dated 28.10.2021 entered between the Petitioner No.1 and the Respondent and the back-to-back Power Supply Agreement under the Pilot Scheme-II dated 22.10.2021 entered between the Petitioner No.1 and the Petitioner No.2.
- Date of Hearing : 23.8.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : PTC India Limited (PTCIL) and Anr.
- Respondent : MB Power (Madhya Pradesh) Limited (MBPMPL)
- Parties Present : Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO
Shri Amit Kapur, Advocate, MBPMPL
Shri Akshit Jain, Advocate, MBPMPL
Ms. Shefali Tripathi, Advocate, MBPMPL

Record of Proceedings

When the matter was called out for the hearing, learned counsel for the Petitioner sought a pass-over on the ground that arguing senior counsel was preoccupied with another forum. Learned counsel for the Respondent, MBPMPL, however, pointed out that since SLP No.5276/2023 filed before the Hon'ble Supreme Court challenging the Hon'ble Delhi High Court's order dated 13.1.2023 is likely to be listed around 8.9.2023, the present matter be deferred for such time and be taken up thereafter. Learned counsel for the Petitioner agreed to the said submissions and suggested that the matter may be taken up for hearing after 12.9.2023.

2. Considering the above, the Commission adjourned the matter.
3. The Petition along with the IA shall be listed for the hearing on **24.11.2023**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)